

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2920
ANSWERED ON:14.03.2013
EMPLOYMENT UNDER MGNREGS
Singh Shri Dushyant;Yadav Shri Ranjan Prasad

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether at the work place where the work under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) is being carried out, there is lack of creche facilities for mothers with toddlers and also sanitation facilities for both men and women in some States;

(b) if so, the details thereof and the reasons therefor State/UT-wise; and

(c) the steps taken/being taken by the Government to redress the said problems?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a)to (c): Para 27 of Schedule II of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) provides as under:-

‘The facilities of safe drinking water, shade for children and periods of rest and first-aid box with adequate material for emergency treatment for minor injuries and other health hazards connected with the work being performed shall be provided at the work site.’

As per para 28 of Schedule II of the Act, ‘In case the number of children below the age of six years accompanying the women working at any site are five or more, provisions shall be made to depute one of such women worker to look after such children.’ Further, all expenditure on worksite facilities should be booked as part of administrative expenditure. The ministry has amended Schedule-I of MGNREGA for Inclusion of ‘construction of anganwadi centres’ as permissible work under MGNREGA vide Gazette Notification dated 21.11.2012. The provisions in MGNREG Act are effected through Schemes formulated by States under Section 4(1) of the (MGNREGA). The Schemes made by the States are required to provide for the minimum features specified in Schedule I and II of the Act for which guidelines are issued by the Central Government.